

[Shri Ravindra Varma]

hope that the Business Advisory Committee will come to a decision which Mr. Ravi will find satisfactory.

14.20 hrs.

**MULTI-STATE COOPERATIVE SOCIETIES BILL**

**EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE**

SHRI HUKAM RAM (Jaore): I beg to move:

"That this House do further extend upto the last day of the Budget Session, 1979, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State."

MR. DEPUTY-SPEAKER: The question is:

"That this House do further extend upto the last day of the Budget Session, 1979, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State."

*The motion was adopted.*

14.21 hrs.

**PAYMENT OF BONUS (AMENDMENT) BILL\***

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move for leave to introduce a Bill to amend the Payment of Bonus (Amendment) Act, 1977.

SHRI VAYALAR RAVI (Chirayinkil): Mr. Deputy Speaker, Sir, I rise to oppose its introduction not because of the contents of the Bill but the way in which this Bill has been brought forward. I do confess and concede the fact that the previous Bill was a product of evils of Emergency and that it should not have been brought on that occasion. This the solemn assurance given to the people of India by the Janata Party in their election manifesto that if they come to power, this would be annulled and the Bonus Act be amended; and that they would see that the legitimate rights of the workers were restored to them. Everybody in this country was hoping that this Government will restore the fundamental rights of the workers and see that the bonus is a part of their wage and it is not as the basis of surplus theory. This is the whole concern. Unfortunately, the Government has adopted a method of piecemeal measure. Every year, they are issuing Ordinances and coming before the House with Bills. That is my objection. They must bring a comprehensive Bill regarding bonus and settle the issue for ever and see that the workers get their due share from production. Since this matter will be debated during the discussion on the Bill, I do not want to go in detail. I do not wish to blame the Minister because of his personal concern, but I hope that he will not take it as his personal concern. This is the policy of the Government to which he belongs. I wish that he must impress upon his colleagues who do not agree with the principle of bonus and see that there is a Bill on this and this issue is settled for ever instead of bringing forward piecemeal legislations. That is why I want to record this objection of mine and I oppose this Bill.

MR. DEPUTY-SPEAKER: Does it need opposition? You are giving a suggestion.

SHRI RAVINDRA VARMA: I know my hon. friend who said that he

opposed the introduction of the Bill does not really oppose the introduction of the Bill or even the provisions of the Bill. He is not satisfied with it since he believes that the Bill is not as comprehensive as it should be, and does not legislate for a longer period than it proposes to deal with. Therefore, it is a matter of dissatisfaction. As far as the other observations that he made are concerned, I think he and I will have another opportunity, provided you permit Sir, to deal with the contents of the Bill both in terms of inclusion and exclusion. Therefore, I do not want to take the time of the House to reply to him in detail.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Payment of Bonus (Amendment) Act, 1977."

*The motion was adopted.*

SHRI RAVINDRA VARMA: I introduce the Bill.

STATEMENT RE: PAYMENT OF BONUS (AMENDMENT) ORDINANCE, 1978

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table an Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 1978.

MR. DEPUTY-SPEAKER: Now we shall take up matters under Rule 377.

14.26 hrs.

MATTER UNDER RULE 377

(4) DROUGHT SITUATION IN MAHARASHTRA

श्री हरि शंकर महाले (भालेगांव) :  
उपाध्यक्ष महोदय, आपने मुझे नियम 377 के अन्तर्गत महाराष्ट्र के सूखे के बारे में बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ ।

महाराष्ट्र राज्य के नासिक, घूलिया तथा अहमदनगर में इस बार वर्षा बहुत कम हुई है जिसके कारण वहाँ भीषण सूखा पड़ा हुआ है । जानवरों को खाने की घास नहीं है और उन्हें पीने के लिए पानी नहीं है । लोगों को पीने के लिए पानी और अनाज का अभाव है । गत वर्ष भी इन जिलों में भारी सूखा पड़ा था किन्तु इस वर्ष पहले की अपेक्षा अधिक भयंकर सूखा पड़ा है । अनेक जगहों पर सूखे के कारण बीज नहीं बोया जा सका है । जहाँ बोया भी गया है वहाँ भी पौध नहीं निकलती है और उन पर फल नहीं लग पाया । केन्द्र सरकार शीघ्र ही एक टीम भेजकर इस बारे में सिफारिशें लेकर कार्यवाही करे तथा पीने के पानी के लिए टैंकों की सुविधा और जानवरों के लिए चारे की व्यवस्था भी अविलम्ब की जानी चाहिए । लोगों को रोजगार और अनाज उपलब्ध कराने के लिए भोजन योजना के अधीन काम अविलम्ब शुरू कराया जाय ।

यह समस्या केवल महाराष्ट्र की नहीं है, बल्कि देशव्यापी है और प्रति वर्ष कोई न कोई प्रदेश इस समस्या का शिकार रहता है । इसलिए इस पर संसद में कृषि मंत्री वक्तव्य दें कि वह इसके लिए स्थायी समाधान के लिए कदम उठा रहे हैं ।